GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:191
ANSWERED ON:22.11.2012
LAW COMMISSION
Antony Shri Anto;Hazari Shri Maheshwar ;Upadhyay Seema;Verma Smt. Usha

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the 20th Law Commission is functional at present in the country;
- (b) if so, the details thereof including the terms of reference of the Commission;
- (c) the decision taken by the Government on the recommendations given by the Law Commission in its 243rd Report;
- (d) whether the Government has any proposal to revise recommendations of the Law Commission with regard to the provision to impose heavy penalty on false allegation; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

- (a) & (b):The 20th Law Commission of India has been recently constituted for a period of three years from 1st September, 2012 to 31st August, 2015 vide Government of India's Order dated 8th October, 2012. Steps are being taken to make it functional by appointing the Chairperson and Members of the 20th Law Commission of India. The terms of reference of the 20th Law Commission of India, are given in the Annexure.
- (c),(d) & (e) :The 243rd Report of the Law Commission relating to Section 498A IPC, which was submitted in the month of August, 2012, has been forwarded to the Ministry of Home Affairs for its examination and implementation as the subject matter relates to that Ministry.